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Tamil Nadu Co-Operative Societies (Second Amendment) Act, 2008

19 of 2008

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Tamil Nadu Co-Operative Societies (Second Amendment) Act, 2008

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An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on May 22, 2008 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No. 159, page 67, dated May 23, 2008. 2. Vide L.A. Bill No.42 of 2008 -- Published in T.N. Govt. Gazette, Extra., Part IV, Section 1, Issue No. 146, pages 181-182, dated May 14, 2008.

1. Short Title And Commencement :-

- (1) This Act may be called the Tamil Nadu Co-operative Societies (Second Amendment) Act, 2008.
- (2) It shall come into force at once.

2. Amendment Of Section 89 :-

In Section 89 of the Tamil Nadu Cooperative Societies Act, 1983 (Tamil Nadu Act 30 of 1983), in the proviso to sub-section (1), for the expression "seven years", the expression "seven years and six months" shall be substituted.